(TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 11.2-1999

NOTIFICATION

S. No. (F. No.205/9/98/ITA.II). It is notified for general information that enterprise, listed at para (3) below has been approved by the Central Government for the purpose of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962, for the assessment years 1998-99, 1999-2000 and 2000-2001.

- 2. The approval is subject to the condition that -
 - (i) the enterprise will conform to and comply with the provisions of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962;
 - (ii) the Central Government shall withdraw this approval if the enterprise:-
 - (a) ceases to carry on infrastructure facility; or
 - (b) fails to maintain books of account and get such accounts audited by an accountant as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962; or
 - (c) fails to furnish the audit report as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962.
- The enterprise approved is –

M/s Sardar Sarovar Narmada Nigam Ltd., in respect of its projects for power generation, water supply and irrigation.

(Mrs. Ashima Gupta) der Secretary to the Goyt, of India

Under Secretary to the Govt. of India

Notification No. 10792 F. No.

To

The Manager, Govt. of India Press Mayapuri, New Delhi.

Copy to:

- The applicants. 1.
- 2. All CCsIT and DGsIT
- 3. C & AG of India
- Joint Secretary and Legal Advisor, Ministry of Law, New Delhi. 4.
- Addl. Secretary (Admn.), Deptt. of Revenue, New Delhi. DIT (RSP&PR) (Bulletin Section), New Delhi. 5.
- 6.

(Mrs. Ashima (iupta)

Under Secretary to the Govt. of India.